

| Sl.No. | State | Male | Female | Total |
|--------|---------------|------|--------|-------|
| 8. | Manipur | 1 | 2 | 3 |
| 9. | Rajasthan | 9 | 15 | 24 |
| 10. | Telangana | 30 | 102 | 132 |
| 11. | Uttar Pradesh | 15 | 26 | 41 |
| 12. | Uttarakhand | 2 | 8 | 10 |
| TOTAL | | 129 | 260 | 389 |

Source : CARA

Reproductive rights of women

1586. SHRI AVINASH PANDE: Will the Minister of WOMEN AND CHILD DEVELOPMENT be pleased to state:

(a) the measures being taken by Government to spread awareness about the reproductive rights of women, especially among the rural population;

(b) whether Government is planning to criminalize the offence of marital rape to ensure the protection of these rights for married women; and

(c) if so, the details thereof and if not, the reasons therefor?

THE MINISTER OF WOMEN AND CHILD DEVELOPMENT (SHRIMATI MANEKA SANJAY GANDHI): (a) Information is being collected and will be laid on the Table of the House.

(b) and (c) It is considered that the concept of marital rape, as understood internationally, cannot be suitably applied in the Indian context due to various factors e.g. level of education/illiteracy, poverty, myriad social customs and values, religious beliefs, mindset of the society to treat the marriage as a sacrament, etc.

Indira Gandhi Maternity Benefit Scheme

†1587. SHRI NARAYAN LAL PANCHARIYA. Will the Minister of WOMEN AND CHILD DEVELOPMENT be pleased to state:

(a) whether under Indira Gandhi Maternity Benefit Scheme a sum of ₹ 14.95 crore is still payable to Rajasthan Government and by when the outstanding would likely to be released by the Government; and

† Original notice of the question was received in Hindi.